

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4776
ANSWERED ON:25.08.2010
CLEARANCE FOR MINING
Bhagat Shri Sudarshan;Kora Shri Madhu

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of the companies which have been given environment and forest clearance for mining in Jharkhand and Orissa during the last three years; and the current year;
- (b) the guidelines issued by the Government to the said companies while granting permission;
- (c) whether the companies are implementing the guidelines properly;
- (d) if so, the details thereof, and if not, the reasons therefor; and
- (e) the steps taken by the Government in this regard ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT & FORESTS (SHRI JAIRAM RAMESH)

(a) The details of the environmental clearances and forestry clearances for mining projects granted in the States of Jharkhand and Orissa during the last three years and during the current year are given below:

YEAR	ENVIRONMENTAL CLEARANCE	FORESTRY CLEARANCE
	ORISSA	JHARKHAND

2007-08	24	14	09	04
2008-09	56	19	15	16
2009-10	11	12	14	05
Current Year	08	03		03

(b) The Ministry of Environment and Forests while according environmental and forestry clearances to mining Projects stipulates conditions whereby the mining companies are required to undertake and implement measures, the compliance report of which are to be regularly furnished to the Regional Office of the MOEF, Bhubaneshwar and to the State Governments.

(c), (d) and (e) The companies are required to regularly submit compliance reports to the Regional Offices of this Ministry and to the State Governments and where non-compliance is noted or reported, the companies are directed to undertake time-bound mitigative measures besides initiation of appropriate legal and administrative action.